

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 707/94.

Dt. of Decision : 25.7.94.

Mr. Mohd. Sarwar Pasha

.. Applicant.

vs

1. The Supdt. of Post Offices,
Dak Bhawan, Dn. 505 173.
2. The Director General
Dept. of Posts,
Dak Bhawan,
Sansad Marg,
New Delhi - 110 001.

.. Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) I

Heard Sri Krishna Devan, learned counsel for the applicant and Sri N.R.Devaraj, learned counsel for the respondents.

2. The applicant in this OA was working as Postman in Peddapally division. The applicant was selected for promotion to the cadre of Postal Assistant in the year 1989. Prior to appointment to the promotional cadre, the applicant was deputed for training at PTC, Mysore from 23.10.1989 to 12.1.1990. The training programme is residential and board and lodging at the Training Centre are compulsory. This OA has been filed for reimbursement of mess charges and for the payment of $\frac{1}{4}$ th of daily allowance for the period of training as above, as the same was not allowed by the administration (respondents).

3. In accordance with the Govt. of India orders quoted below SR 164 at Item 5(3) of the Swamy's Compilation of FR & SR, participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of Full Daily Allowance. As per letter No.16-18/90-PAP(Pt.) dated 18.10.1993 of Assistant Director General (PE-II), Department of Posts, New Delhi, the persons who underwent training between 1987 and 1992 are entitled for daily allowance as above. Hence, the applicant herein is entitled for the amount claimed by him. The above point has been squarely covered in the order by this Tribunal in O.A.No.741/93. Accordingly, the applicant is entitled for reimbursement of mess charges plus $\frac{1}{4}$ th Daily Allowance for the training period at PTC, Mysore, from 23.10.1989 to 12.1.1990 as prayed for. It is needless to say that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

Q : 3 :

~~Time for compliance is three months from the date of receipt of this order.~~

4. The OA is ordered accordingly at the admission stage. No costs. This order ~~has~~ to be implemented within a period of six months from the date of receipt of the same.

R G
(R.Rangarajan)
Member(Admn.)

V.Neeladri Rao
Vice Chairman

Grh.

Amulya 26-7-74
Dy. Registrar(Judl)

Copy to:-

1. The Superintendent of Post Offices, -----
2. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-110 001.
3. One copy to Mr. Krishna Devan, Advocate, CAT, Hyderabad.
4. One copy to Mr. N. R. Devaraj, Sr. CGSC, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADIN)

24.7
DATED: - - - 1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

in
C.A.No. 709/94

(T.A.No.)

(W.P.NO.)

Admitted and Interim directions
Is sued.

Allowed.

Disposed of with directions. *et alia* *glare*
Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

